

SHRI RANGARAJAN KUMARAMANGALAM: I do not want to blame anyone at this moment, who was at fault and who is not at fault, statistics and history will speak of it. But as at the moment, we have made it extremely clear, the Prime Minister has, and so has every other Minister concerned, that there is no attempt either to de-nationalise the public sector or to privatise it. (*Interruptions*)

MR. CHAIRMAN: Please let him say whatever he wants to say.

SHRI NIRMAL KANTI CHATTERJEE: Today there is a report on ITDC.

(*Interruptions*)

MR. CHAIRMAN: Kindly co-operate with the Chair.

SHRI RANGARAJAN KUMARAMANGALAM: Would you listen? Please do not go by newspaper reports. Unfortunately there has been a very conscious political attempt to mislead. I am not saying who is misleading. Definitely, there is a political plot to mislead but I am at this moment not trying to trade charges.

MR. CHAIRMAN: No running commentary, please.

SHRI RANGARAJAN KUMARAMANGALAM: All I am saying is, that it is in the interest of the public sector, it is in the interest of industry, in the interest of working classes that you do not encourage or support the proposed strike tomorrow, because the strike tomorrow will only strengthen the hands of those who are campaigning consciously against the working classes and against the public sector. If you want to and if you are interested in ensuring efficiency, all that we are saying is that unviable units must be made viable. We are not saying that they should be closed down. (*Interruptions*)

MR. CHAIRMAN: Now, Motion for Election to Committee.

(*Interruptions*)

ELECTION TO COMMITTEE

13.19 hrs.

Joint Committee on Offices of Profit

[*English*]

SHRI CHIRANJI LAL SHARMA (Karnal): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves, to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee *vice* Shri C.K. Kuppuswamy resigned from the Committee.

MR. CHAIRMAN: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves, to serve as a member of Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee *vice* Shri C.K. Kuppuswamy resigned from the Committee."

The motion was adopted.

13.20 hrs.

**BUSINESS ADVISORY COMMITTEE
Eight Report**

[English]

**THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS (SHRI RANGARAJAN
KUMARAMANGALAM):** Sir, I beg to move:

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 27th November, 1991."

MR. CHAIRMAN: The question is:

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 27th November, 1991."

SHRI RAM NAIK (Bombay-North): Mr. Chairman, Sir I am on a point of order.

MR. CHAIRMAN: What is your point of order?

SHRI RAM NAIK: Sir, this item is not in the Revised List of Business.

MR. CHAIRMAN: This is an additional item. This has been permitted by the Speaker.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Sir, it has not been mentioned in the Revised List of Business. Suddenly, it cropped up. It is happening almost everyday. This cannot be put today. This is a routine matter and it ought to have been mentioned in the List of Business..(Interruptions)

SHRI RAM NAIK: Sir, we have to give notice for that...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE:

if it is not mentioned in the Revised List of Business, it should come tomorrow.

MR. CHAIRMAN: It was allowed by the Speaker. You will not be losing your right.

(Interruptions)

SHRI RANGARAJAN KUMARAMANGALAM: Firstly, I would like to clarify that the Business Advisory Committee Motion moved either by me or by one of the other members of the Business Advisory Committee is normally put in the List of Business by the Lok Sabha Secretariat. It is a fact that it is not put in the Revised List of Business. I did also notice it originally. But the Speaker did agree that this is an oversight and then permitted it. However, since the Members feel that they would like to have prior notice, it may be put again tomorrow. There is no problem in that.

MR. CHAIRMAN: It is all right.

Now the House stands adjourned to meet again at 2.30 p.m.

13.23 hrs.

*The Lok Sabha then adjourned for Lunch
till thirty minutes past Fourteen of the
Clock*

*The Lok Sabha re-assembled after Lunch
at thirty-five minutes past Fourteen of the
Clock*

[**MR. DEPUTY SPEAKER** in the
Chair]

[English]

MR. DEPUTY SPEAKER: The House will now take up Matters under Rule 377.